GOVERNMENT OF INDIA PLANNING LOK SABHA

UNSTARRED QUESTION NO:3872 ANSWERED ON:20.03.2013 CANCELLATION OF AADHAAR CARDS Bapurao Shri Khatgaonkar Patil Bhaskarrao;Chitthan Shri N.S.V.;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

Will the Minister of PLANNING be pleased to state:

(a) whether the Unique Identification Authority of India (UIDAI) has cancelled lakhs of Aadhaar numbers generated under the biometric exception clause;

(b) if so, the details thereof and the reasons therefor;

(c) the steps taken by the Government to open more centres in different parts of the country; and

(d) the time limit fixed by the Government for issuance of the Aadhaar number to all residents in the country?

Answer

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS AND PLANNING (SHRI RAJEEV SHUKLA)

(a) : As on date 3,84,237 Aadhaar numbers have been cancelled under biometric exception clause.

(b): In keeping with Unique Identification Authority of India (UIDAI)'s commitment to achieve zero failure to enroll, the enrolment client application has the provision to enroll persons with biometric exceptions. It came to the notice of UIDAI that this provision was misused by some operators to enroll residents under the category who are not falling in the category of biometric exceptions. A scrutiny of all biometric exception enrollments was done and this has led to the cancellation of the 3,84,237 Aadhaar numbers issued as stated in para

(a) above. UIDAI has implemented measures to prevent attempts at incorrect biometric exception enrollments; which are as under:

(i) Enrolments done with full biometric exceptions are screened through a process of manual verification to check if the exceptions actually exist. The biometric exception photo, captured at the time of enrollment is used for this purpose.

(ii) Systems to carry out demographic de duplication have been introduced at the backend.

(c): Unique Identification Authority of India (UIDAI) is implementing the Aadhaar project in partnership with various State/UT Governments/Financial Institutions/India Post etc. The enrolment agencies are engaged by these partners to carry out enrolments in the field. It is the responsibility of the Registrars to deploy Enrolment Agencies, who set up Enrolment Centres. UIDAI has recently supplemented the list of Registrars by signing a Memorandum of Understanding with CSC e- Governance Services India Limited, a company under the Department of Information Technology, Government of India. UIDAI has also worked with its partner Registrars to increase the number of active enrolling agencies from approximately 90 in 2012 to more than 100 currently.

(d): The Unique Identification Authority of India(UIDAI) has been mandated to generate & issue unique identification numbers (Aadhaar) to all the residents of India. UIDAI is authorized to enroll, through Multiple Registrars upto 60 crore residents by March 2014 in 18 States/UTs as per Annexure-I. The rest of the population will be covered by Registrar General of India(RGI) under National Population Register(NPR) process.

ANNEXURE - I

UNQUE IDENTIFICATION AUTHORITY OF INDIA

S. No. States/UTs

1. ANDHRA PRADESH

- 2. CHANDIGARH
- 3. DAMAN & DIU
- 4. GOA
- 5. GUJARAT
- 6. HARYANA
- 7. HIMACHAL PRADESH
- 8. JHARKHAND
- 9. KARNATAKA
- 10. KERALA
- 11. MADHYA PRADESH
- 12. MAHARASHTRA
- 13. NCT OF DELHI
- 14. PUDUCHERRY
- 15. PUNJAB
- 16. RAJASTHAN
- 17. SIKKIM
- 18. TRIPURA